

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 200/MP/2019

Subject : Petition under Section 38(2) of the Electricity Act, 2003 read with Section 79 (1)(c) and 79(1)(k) of the Act, along with (i) Central Electricity Regulatory Commission (Grant of Regulatory Approval for execution of Inter-State Transmission Scheme to Central Transmission Utility) Regulations, 2010, (ii) Regulation 111 & 114 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and (iii) Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2010 for grant of Regulatory Approval for execution of the Transmission system for 18.5 GW of Solar and Wind Energy Zones in Southern Region.

Petitioner : Power Grid Corporation of India Limited (PGCIL)

Respondents : Tamil Nadu Generation and Distribution Corporation (TANGEDCO) & Ors.

Date of Hearing : 25.11.2019

Coram : Shri P. K. Pujari, Chairperson
Dr. M. K. Iyer, Member
Shri I.S. Jha, Member

Parties present : Ms. Poorva Saigal, Advocate, PGCIL
Ms. Tanya Sareen, Advocate, PGCIL
Shri Anil K. Meena, PGCIL
Ms. Jyoti Prasad, PGCIL
Shri Mukesh Khanna, PGCIL
Shri Siddharth Sharma, PGCIL
Shri S. Vallinayagam, Advocate, TANGEDCO
Shri D. R. Kathravan, TANGEDCO
Ms. R. Alamell, TANGEDCO

Record of Proceedings

Learned counsel for Tamil Nadu Generation and Distribution Corporation submitted that arguing learned senior counsel in the matter is pre-occupied before the Hon`ble Supreme Court and requested to adjourn the matter. Learned counsel for the Petitioner had no objection in this regard. Accordingly, the Commission adjourned the matter.

2. The Petition shall be listed for hearing in due course for which separate notice will be issued.

By order of the Commission
Sd/-
(T.D. Pant)
Deputy Chief (Legal)

